

(c) whether the Pharmacists registered under other than clause 31(C) of the Pharmacy Act have been fixed in the Grade Rs. 330—480(R.S.); and

(d) if so, the reason therefor including the benefit awarded to the qualified Pharmacists registered under Clause 31(C) or equivalent, fixed in the Grade Rs. 330—560(R.S.) as per present policy of the Railway Board?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (c) Only unqualified Pharmacists who are covered by clause (d) of Section 31 of Pharmacy Act, 1948 have been fixed in grade Rs. 330—480 (R.S.)

(b) No decision has so far been taken on the Pay Commission's recommendations regarding allotment of scale of Rs. 330—560 (RS) to unqualified Pharmacists who have completed 10 years of service.

(d) Qualified Pharmacists who possess qualifications mentioned in Sections 31 and 32 of Pharmacy Act, Excluding those covered by clause (d) of Section 31, have been fixed in grade Rs 330—560 (RS), 10 per cent of this number being in the Selection Grade of Rs. 254—640.

Acting Allowance for Station Masters/Assistant Station Masters

1117. SHRI RAJDEO SINGH Will the Minister of RAILWAYS be pleased to state:

(a) whether representation has been made to the Railway Board for non-payment of daily allowances to Station Masters and Assistant Station Masters grade Rs. 425—640 and Rs. 455—700 for working as guard in Delhi Division;

(b) whether the Railway Board has not yet fixed acting allowance for Station Masters/Assistant Station Masters of the above grade, and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes.

(b) No.

(c) In emergencies, when it becomes necessary to utilise an ASM as Guard Grade 'C', only bottom grade ASMs passed in Guard's duties are put to work as Guard for whom daily rates have been fixed. Since it has not been provided in the rules to utilise higher grade SMs/ASMs as Guards Grade 'C', the question of fixing daily rates for them does not arise.

Production at Haldia Refinery

1118. SHRI R. V. SWAMINATHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Haldia refinery is likely to go into commercial production by April, 1975,

(b) whether the refinery has been under trial production from August 1974 and was already offering some products for distributions; and

(c) whether the refinery is now in a position to make available petroleum products including petrol, H.S.D. domestic gas and furnace oil and if so, to what extent?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c). The fuel Sector of Haldia Refinery was placed on trial runs on 30th August, 1974 and it has since gone into commercial production. The Refinery processed 0.297 million tonnes of crude during the period September—December, 1974 and produced 0.253 million tonnes of products, such as, LPG, Naptha, ATF, SK, HSD and Furnace oil. The crude run for the financial year 1974-75 would be of the order of 0.44 million tonnes, which would